

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

CP No.26/2005 in  
OA No.702/2000  
MA 169/2005

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New Delhi this the 13<sup>th</sup> day of May, 2005

**Hon'ble Mr. V.K.Majotra, Vice Chairman (A)**  
**Hon'ble Mrs. Meera Chhibber, Member (J)**

Shri Prem Prakash,  
S/O Shri Balam Ram Verma,  
Resident of 225, Bank Enclave,  
Laxmi Nagar, Delhi.  
And retired as  
Assistant Director (official Language).

Petitioner

(Petitioner present in person )

**VERSUS**

1. Shri Jai Gopal, Chief Media  
Officer-in-Charge,  
Family Welfare Department,  
Ministry of Health and Family Welfare,  
Nirman Bhawan, New Delhi.
2. Shri V.Venkatesan, Director (OL),  
Officer-in-Charge,  
Ministry of Rural Development,  
Govt.of India, Krishi Bhawan, New Delhi.
3. Shri T.R.Agarwal, Director (OL),  
Officer-in-Charge,  
Archaeological Survey of India,  
Department of Culture,  
Ministry of Human Resource Development,  
Janpath, New Delhi.

.. Respondents

(By Advocate Shri Ajesh Luthra proxy for  
Shri R.N.Singh and Ms.Rekha Palli )

**ORDER (ORAL)**

**( Hon'ble Mr. V.K.Majotra, Vice Chairman (A)**

Applicant has stated that while arrears have been paid to him, respondents have not provided him details of the GPF amount/extract of the relevant ledger. Learned proxy counsel of the respondents has supplied a copy of the break-up of these amounts to the applicant in the Court and as such the directions of the Court have been complied with. In

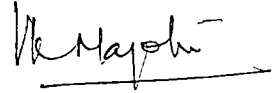
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this backdropp, these proceedings are dropped and notice issued to the respondents are discharged.



(Mrs. Meera Chhibber)  
Member (J)



(V.K. Majotra)  
Vice Chairman (A)

13/5/05

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